

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 18th July, 1977, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :
 - (a) The National Highways (Amendment) Bill, 1977
 - (b) The Cardamom (Amendment) Bill, 1977.
- (3) Discussion on the Annual Report of the University Grants Commission for 1975-76.
- (4) Discussion and voting on :
 - (i) Demands for Grants in respect of the Nagaland Budget for 1977-78.
 - (ii) Demands for Excess Grants (General) for 1974-75.
 - (iii) Discussion on the Annual Reports of the Commissioner for Scheduled Castes and Scheduled Tribes.
 - (6) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (i) The Motor Vehicles (Amendment) Bill, 1977
 - (ii) The Insecticides (Amendment) Bill, 1977
 - (iii) The Oil and Natural Gas Commission (Amendment) Bill, 1977.

11:47 hrs.

FINANCE (No. 2) BILL, 1977—Contd.

MR. DEPUTY-SPEAKER : Before I call upon the Member who has to continue his speech, Mr. Janardhana Prasad, I would like to make the suggestion to the House that there was a feeling that the general discussion be given more time instead of clause-by-clause discussion.

According to our allotment here, 10 hours are allotted for general discussion and four hours for clause-by-clause discussion. Generally, it so happens that the clause-by-clause discussion does not take much time—from the previous experience that is what we have found. I propose that instead of 10 hours, we should make it 12 hours for general discussion. I think the House will agree.

SHRI S. KUNDO (BALASORE) : 15 hours.

MR. DEPUTY-SPEAKER : It would encroach upon the other time.

SHRI SHYAMNANDAN MISHRA (BEGUSARAI) : What has been the practice in the past?

MR. DEPUTY-SPEAKER : We used to take generally 12 hours.

In 1974-75, the time allotted was 12 hours and in 1975-76, it was 15 hours (time allotted) but it took only 11 hours.

SHRI SHYAMNANDAN MISHRA : Emergency year.

MR. DEPUTY-SPEAKER : In 1976-77, the time allotted was 15 hours, but they took only 11 hours. So, 12 hours is a good compromise.

SHRI SHYAMNANDAN MISHRA : Why should we go by the minimum time that is made available in the past? This is a very important Bill.

MR. DEPUTY-SPEAKER : It has nothing to do with the past. We have already allocated for the Finance Bill, as I understand 10 hours for general discussion and 4 hours for clause-by-clause consideration and 1 hour for third reading. So, instead of that, what I am proposing is that we take 12 hours for general discussion and two hours for clause-by-clause consideration and 1 hour for third reading. So, total time will remain the same.

SHRI M. SATYANARAYAN RAO (Kakinada) : You had just now mentioned the time taken in 1974-75 and 1975-76. In those years, all the hon. Members who are now here were not there. That is why, the time taken was 11 hours and the whole thing was over within 11 hours. This time, every hon. Member would like to speak on this Bill, because some of us were denied the opportunity to speak on some of the demands for grants. We should have an opportunity to discuss it.